

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 117

IA(I.B.C)/ 1515 (CH)2023, 534(CH)2023, 1244(CH)2022,
308(CH)2021, 794(CH)2022, 795(CH)2022, IA No. 1199/2024
CP(IB) No. 302/Chd/Hry/2019

IN THE MATTER OF:

Calzini Fashions Ltd.

...Petitioner

Vs.

Shristi Plywood Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016, Sec 54(1), Regulation 10(1) & (2) Liquidation
process Regulation, 2016, Rule 154 (1), 19(2), Sec 66(1), Sec
43(1) r/w Sec 44 (1), R 11 NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter
is adjourned to 12.06.2024.

16.05.2024

Pooja

-Sd/-
Court Officer